

(b) ITDC management endeavours to arrive at mutual settlement but sometimes it is not possible to mutually resolve some disputes.

**Naming of Ezhimala Naval Academy after Pandit Jawahar Lal Nehru**

7816. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ezhimala Naval Academy in Cannanore district of Kerala is proposed to be named after Pandit Jawaharlal Nehru;

(b) if so, whether the concerned authorities have already been intimated of this decision; and

(c) when the decision is likely to be implemented?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): (a) Yes, Sir.

(b) and (c). As the Naval Academy is expected to be ready only around 1992, the decision on its name will be communicated to all concerned in due course.

**Indian Cultural Centre in Trinidad and Tobago**

7817. SHRIMATI MADHUREE SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether an Indian Cultural Centre would be set up in Trinidad and Tobago; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, sir.

(b) The Indian Cultural Centre will have a Director and a number of teachers for

music and dance. It is proposed to open the Centre by November, 1987.

**Investment by Bank of Bermuda in Hindustan Diamond Company Ltd**

7818. SHRI BASUDEB ACHARIA: Will the Minister of COMMERCE be pleased to state:

(a) the investment of the Bank of Bermuda in Hindustan Diamond Company Ltd. in which the Government of India are also a partner; and

(b) whether Government have ascertained on whose behalf the Bank of Bermuda has made this investment since it is not engaged in diamond business?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) and (b). The Bank of Bermuda is a shareholder in the Hindustan Diamond Company Limited on its own behalf. The equity shareholding of the Bank of Bermuda in this Company amounts to Rs. 10.5 lakhs.

**Delimitation of Outer Space**

7819. DR. B.L. SHAILESH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has called for the definition and delimitation of outer space in order to safeguard the security of national air space and to prevent disputes arising between the States; and

(b) if so, the reaction of the U.N. Committee on peaceful Uses of Outer Space?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) It is India's view as expressed at the U.N. Legal Subcommittee on the peaceful uses of Outer Space that it is necessary to define and delimit outer space.

(b) There are conflicting views within the Committee on the question. Consequently, no agreement has been reached so far.

#### Sales Tax in Delhi

7820. SHRI P.M. SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to abolish sales tax in Delhi;

(b) if so, the details thereof; and

(c) the time by which decision in this regard will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) No, Sir.

(b) and (c). Do not arise.

#### Manufacture of Gas Turbines by Hindustan Aeronautics Ltd

7821. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Hindustan Aeronautics Ltd. (HAL) has entered into the power generation field;

b) if so, the total MW industrial gas turbines proposed to be manufactured by HAL; and

(c) the steps taken by HAL in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). M/s Hindustan Aeronautics Ltd (HAL) have, in Nov. 86, entered into a licence collaboration agreement with M/s Ingersoll-Rand. Allison, USA, for manufacture of aero-derivative Gas Turbines of 3 to 5 MW range, mainly for use as compressor drives.

Besides this, it can also be used for power generation and other industrial applications. HAL is taking necessary steps to implement the project.

#### Pending arbitration cases of M.E.S. contracts

7822. SHRI K. PRADHANI: Will the Minister of DEFENCE be pleased to state:

(a) the number of arbitration cases of M.E.S. contracts pending as on 31 December, 1986;

(b) the period for which these cases have been pending and the reasons for pendency; and

(c) the measures taken to expedite the disposal of the cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): (a) to (c). The position with regards to pending arbitration cases is as under:-

(a) less than one year	- 84	(only in respect of the contracts entered into by Chief Engineers)
(b) 1 to 2 years	-100	in respect of all MES contracts.
(c) more than 2 years	-203	

Reasons for pendency of arbitration cases are non-submission of claims, pleading in defence and other documents by the parties to the arbitration, stay orders by a court of Law against arbitration proceedings and non-submission of succession certificates by legal heirs of deceased contractors.

To avoid delay in finalisation of arbitration awards, a panel of three full time arbitrators was set up and instructions have been issued to all concerned to take